

IN THE COURT OF SHRI CHANDRA SHEKHAR, SPECIAL JUDGE  
CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS, NEW  
DELHI

RC-DAI-I-2020-A-0020  
U/s: 7 of PC Act  
Vikaran Vs. CBI

05.10.2020

Presence:

(Through CISCO Webex Meetings App)

Sh. Amit Kumar, Ld. PP for the CBI.

IO Pushpender Parashar.

Ld. Counsel Sh. Rakesh Beniwal, for accused Vikaran.

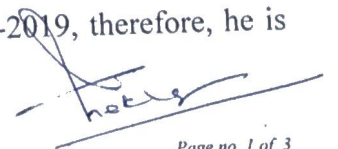
**ORDER ON THE APPLICATION OF THE ACCUSED VIKARAN  
SEEKING DIRECTIONS TO THE SHO OF PS SUBHASH  
PALACE FOR PRESERVATION OF CCTV FOOTAGE**

An application, seeking preservation of CCTV was filed by accused Vikaran, through his counsel before Ld. Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi, who marked the said application to this court on 30.09.2020.

On 30.09.2020 Ld. Counsel of the accused and Ld. PP for CBI were heard and on the request of Ld. PP case was fixed for filing reply and hearing further arguments for today.

Today I have heard both the parties through video conferencing arranged by Sh. Raj Kumar, the Reader of this Court due to spread of pandemic Covid-2019 and for maintaining social distance.

Ld. Public Prosecutor for the CBI has submitted that IO Pushpender Parashar is quarantined due to Covid-2019, therefore, he is

  
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not able to file written reply of the application and they will address their submissions orally.

Heard. Request allowed.

Ld. Defence Counsel for the accused has submitted that directions may be given to the SHO PS Subhash Palace to preserve the CCTV footage for the period i.e. 05:00 p.m. on 13.07.2020 to 09:00 p.m. on 14.07.2020, so that in case of need during trial, he may use that CCTV footage for his defence at the appropriate stage.

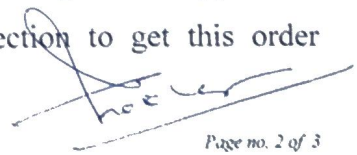
Ld. Public Prosecutor for CBI and IO has submitted that they have no objections, if such direction is given to the concerned SHO. IO has submitted that he has already taken the CCTV footage dated 13.07.2020 at 08:00 p.m. to 10:00 p.m. and at the time of filing the charge sheet, the same shall be supplied to the accused.

Ld. Counsel for the accused has submitted that he needs the CCTV footage for the period mentioned in the application.

I have considered the submissions and perused the record, in the interest of justice, the request of Ld. counsel for the accused is allowed. The SHO PS Subhash Palace is directed to preserve the CCTV footage of the said police station for the period i.e. 05:00 p.m. onward on 13.07.2020 to 09:00 p.m. on 14.07.2020 as per rules and the same be produced before the court or any other competent Authority, whenever such direction is made as per law. The application is allowed and disposed of accordingly.

A copy of this order be sent to the concerned SHO for compliance. A whats app copy be also given to the Ld. Counsel for the accused so that he may apprise the concerned SHO for preserving the aforesaid Data.

A copy of this order is being sent through whats app to Sh. Raj Kumar, Reader of this court with a direction to get this order



uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a whats app copy of the order to the respective counsels of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



*[Handwritten signature]*  
CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC, AC)  
Rouse Avenue Courts, New Delhi  
05.10.2020  
Rouse Avenue Courts Complex  
New Delhi